

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 516/93

T.A. No.

DATE OF DECISION 14-10-1993

Mr. Pravinkumar Bhatt

Petitioner

Mr. Sunil Shah

Advocate for the Petitioner(s)

Versus

Kendriya Vidyalay

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan

Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Mr. Pravinkumar M. Bhatt
 Kendriya Vidyalay
 I.O.C. Colony, Viramgam
 Dist. Ahmedabad.

Applicant

Advocate MR. Sunil Shah

Versus

1. Principal
 Kendriya Vidyalay
 I.O.C. Colony, Viramgam
 Dist. Ahmedabad.

2. The Assistant Commissioner
 Kendriya Vidyalay Sangathan
 (Ahmedabad Region) Gandhinagar

3. Union of India
 Notice to be served
 Through : Deputy Commissioner (P)
 Kendriya Vidyalay Sangathan
 18 Institutional Area,
 Shaheed Jeet Singh Marg,
 New Delhi.

Respondents

Advocate Mr. Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 516 of 1993

Date: 14-10-1993

Per Hon'ble Shri N.B.Patel Vice Chairman.

Reply taken on record. Mr. Sunil Shah, learned advocate for the applicant, states that the present O.A. may be outside the purview of the jurisdiction of this Tribunal. He, therefore, seeks permission to withdraw this application so as to enable him to file appropriate proceeding, before

appropriate forum. Permission granted with liberty as
prayed for. Application stands disposed of as withdrawn.
No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.